

16.12½ hrs.

**MYSORE BUDGET, 1971-72—GENERAL DISCUSSION, DEMANDS FOR GRANTS ON ACCOUNT (MYSORE), 1971-72 AND DEMANDS\* FOR SUPPLEMENTARY GRANTS, (MYSORE), 1970-71.**

MR. DEPUTY SPEAKER : We will try to finish the Mysore Budget discussion in one hour. After that we will take up the West Bengal budget. I request the hon. Members to be very brief in their observations.

**DEMAND NO. 1—4—TAXES ON INCOME OTHER THAN CORPORATION TAX**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,46,00) be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Taxes on Income other than Corporation Tax.' "

**DEMAND NO. 2--9—LAND REVENUE**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,73,70,00) be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Land Revenue.' "

**DEMAND NO. 3—10—STATE EXCISE DUTIES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 51,99,500 be granted to the President out of the

Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'State Excise Duties.' "

**DEMAND NO. 4—11—TAXES ON VEHICLES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,95,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Taxes on Vehicles.' "

**DEMAND NO. 5—12—SALES TAX**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 42,16,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Sales Tax.' "

**DEMAND NO. 6—13—OTHER TAXES AND DUTIES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 6,77,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Other Taxes and Duties.' "

**DEMAND NO. 7—14—STAMPS**

MR. DEPUTY-SPEAKER : Motion moved :

\*Moved with the recommendation of the President.

"That a sum not exceeding Rs 7,18,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Stamps.' "

DEMAND NO. 8--15--REGISTRATION  
FEES

MR DEPUTY-SPLAKER Motion  
moved :

"That a sum not exceeding Rs 12,38,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Registration Fees' "

DEMAND NO. 9-18 -PARLIAMINT,  
STATE/UNION TERRITORY  
LEGISLATURE

MR DEPUTY-SPLAKER Motion  
moved

"That a sum not exceeding Rs 37,07,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Parliament, State/Union Territory Legislature' "

DEMAND NO. 10-19--GENERAL  
ADMINISTRATION

MR. DEPUTY-SPEAKER Motion  
moved :

"That a sum not exceeding Rs 1,80,45,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'General Administration' "

DEMAND NO 11-21 -ADMINISTRATION  
OF JUSTICE

MR DEPUTY-SPLAKER Motion  
moved

"That a sum not exceeding Rs 63,56,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Administration of Justice' "

DEMAND NO. 12 -22--JAILS

MR DEPUTY-SPEAKER Motion  
moved

"That a sum not exceeding Rs 36,22,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Jails' "

DEMAND NO 13-23--POLICE

MR DEPUTY-SPEAKER Motion  
moved

"That a sum not exceeding Rs 3,31,93,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Police' "

DEMAND NO 14 25--SUPPLIES  
AND DISPOSALS

MR DEPUTY SPLAKER Motion  
moved

"That a sum not exceeding Rs 1,16,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Supplies and Disposals' "

**DEMAND No. 15-26—MISCELLANEOUS  
DEPARTMENTS**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 82,86,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous Departments.' "

**DEMAND No. 16-27—SCIENTIFIC  
DEPARTMENTS**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 18,55,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Scientific Departments.' "

**DEMAND No. 17-28—EDUCATION**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 18,94,34,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Education.' "

**DEMAND No. 18-29—MEDICAL,  
30—PUBLIC HEALTH AND 30A—  
FAMILY PLANNING**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 6,50,76,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the

year ending on the 31st day of March, 1972, in respect of 'Medical, 30 Public Health and 30A Family Planning.' "

**DEMAND No. 20-31—AGRICULTURE**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 4,16,32,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Agriculture.' "

**DEMAND No. 21-32—RURAL  
DEVELOPMENT**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 87,08,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Rural Development.' "

**DEMAND No. 22-33—ANIMAL  
HUSBANDRY**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 90,65,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Animal Husbandry.' "

**DEMAND No. 23-34—CO-  
OPERATION**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 1,20,67,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying

the charges during the year ending on the 31st day of March, 1972, in respect of 'Co-operation.' "

**DEMAND NO. 24—35**  
**INDUSTRIES**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 5,30,07,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Industries'."

**DEMAND NO. 25—31 COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND LOCAL DEVELOPMENT WORKS**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 1,88,09,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Community Development Projects, National Extension Service and Local Development Works'."

**DEMAND NO. 26—38 LABOUR AND EMPLOYMENT**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 47,74,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31 day of March, 1972, in respect of 'Labour and Employment'."

**DEMAND NO 27—39 MISCELLANEOUS, SOCIAL AND DEVELOPMENTAL ORGANISATIONS**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 3,24,36,500 be granted to the President out of the Consolidated Fund of the State of Mysore *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous, Social and Developmental Organisations'."

**DEMAND NO. 29—43 IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (COMMERCIAL)**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 4,73,52,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Irrigation, Navigation, Embankment and Drainage Works (Commercial)'."

**DEMAND NO. 30—44 IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS (NON-COMMERCIAL)**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a sum not exceeding Rs. 1,37,95,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Irrigation, Navigation Embankment and Drainage Works (Non-Commercial)'."

**DEMAND NO. 30—48 CAPITAL OUTLAY ON IRRIGATION, NAVIGATION, EMBANKMENT AND DRAINAGE WORKS**

**MR. DEPUTY-SPEAKER :** Motion moved :

[Mr. Deputy Speaker]

"That a sum not exceeding Rs. 87,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital outlay on Irrigation, Navigation, Embankment and Drainage Works' "

## DEMAND NO 31--50 PUBLIC WORKS

MR. DEPUTY-SPEAKER Motion moved :

"That a sum not exceeding Rs. 1,40,54,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Public Works'."

## DEMAND NO. 31A—52 CAPITAL OUTLAY ON PUBLIC WORKS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,70,83,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital outlay on Public Works'."

## DEMAND NO. 32—53 PORTS AND PILOTAGE

MR. DEPUTY-SPEAKER . Motion moved :

"That a sum not exceeding Rs. 4,30,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Ports and Pilotage'."

## DEMAND NO. 3'-64 FAMINE RELIEF

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,19,69,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Famine Relief' "

## DEMAND NO. 34—65 PENSIONS AND OTHER RETIREMENT BENEFITS

MR. DEPUTY-SPEAKER : Motion moved .

"That a sum not exceeding Rs. 1,77,34,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Pensions and Other Retirement Benefits'."

## DEMAND NO. 35—66 TERRITORIAL AND POLITICAL PENSIONS

MR. DEPUTY-SPEAKER : Motion moved .

"That a sum not exceeding Rs. 48,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Territorial and Political Pensions'."

## DEMAND NO 36—67 PRIVY PURSES AND ALLOWANCES OF INDIAN RULERS

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 5,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards*

defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Privy Purses and Allowances of Indian Rulers'."

**DEMAND NO 37-68 STATIONERY AND PRINTING**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 56,35,000 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Stationery and Printing'."

**DEMAND NO. 38 -70 FOREST**

MR. DEPUTY-SPEAKER : Motion moved

"That a sum not exceeding Rs. 2,84,86,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Forest'."

**DEMAND NO 39-71 MISCELLANEOUS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 4,08,91,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Miscellaneous'."

**DEMAND NO. 40-72 COMMUTATION OF PENSIONS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,64,500 be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or*

*towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Commutation of Pensions'."

**DEMAND NO. 41-76 OTHER MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS**

MR. DEPUTY-SPEAKER : Motion moved.

"That a sum not exceeding Rs. 59,33,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Other Miscellaneous Compensations and Assignments'."

**DEMAND NO. 42-92 PAYMENT OF COMPENSATION TO LANDHOLDERS, ETC ON THE ABOLITION OF ZAMINDARI SYSTEM**

MR. DEPUTY-SPEAKER : Motion moved

"That a sum not exceeding Rs. 8,08,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'payment of Compensation to Landholders, etc. on the Abolition of Zamindari System'."

**DEMAND NO 43-94 CAPITAL OUTLAY ON IMPROVEMENT OF PUBLIC HEALTH**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 39,47,000/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Improvement of Public Health'."

**DEMAND No. 44—96 CAPITAL OUTLAY  
ON INDUSTRIAL AND ECONOMIC  
DEVELOPMENT**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 3,40,80,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Industrial and Economic Development'."

**DEMAND No. 45--99 CAPITAL OUTLAY  
ON IRRIGATION, NAVIGATION, EM-  
BANKMENT AND DRAINAGE  
WORKS (COMMERCIAL)**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 9,79,50,000/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Commercial)'."

**DEMAND No. 46—100 CAPITAL OUT-  
LAY ON IRRIGATION, NAVIGATION,  
EMBANKMENT AND DRAINAGE  
WORKS (NON-COMMERCIAL)**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 31,33,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Irrigation, Navigation, Embankment and Drainage Works (Non-Commercial)'."

**DEMAND No. 47—101 CAPITAL OUT-  
LAY ON ELECTRICITY SCHEMES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 8,33,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of Capital 'Outlay on Electricity Schemes'."

**DEMAND No. 48—103 CAPITAL OUT-  
LAY ON PUBLIC WORKS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,38,95,500 - be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Public Works'."

**DEMAND No. 50—110 CAPITAL  
OUTLAY ON PORTS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 16,65,500/- be granted to the President out of the Consolidated Fund of the State of Mysore, *on account, for or towards* defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Ports'."

**DEMAND No. 50A—114 CAPITAL  
OUTLAY ON ROAD AND WATER  
TRANSPORT SCHEMES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a sum not exceeding Rs. 1,67,000/- be granted to the President out of the Consolidated Fund of the State of

Mysore, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Road and Water Transport Schemes' "

**DEMAND No. 51—119 CAPITAL  
OUTLAY ON FORESTS**

MR DEPUTY SPEAKER Motion  
moved

"That a sum not exceeding Rs 14,00,000/- be granted to the President out of the Consolidated Fund of the State of Mysore, on account for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Forests' "

**DEMAND No 52—120 PAYMENT  
OF COMMUTED VALUE OF  
PENSION**

MR DEPUTY SPEAKER Motion  
moved

"That a sum not exceeding Rs 8,96,000 - be granted to the President out of the Consolidated Fund of the State of Mysore, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Payment of Commuted Value of Pension' "

**DEMAND No 53 124 CAPITAL  
OUTLAY ON SCHEMES OF GOVERN-  
MENT TRADING**

MR. DEPUTY-SPEAKER Motion  
moved

"That a sum not exceeding Rs 6,94,99,000/- be granted to the President out of the Consolidated Fund of the State of Mysore, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Capital Outlay on Schemes of Government Trading'."

**DEMAND No. 54—Q LOANS AND  
ADVANCES BY STATE/UNION  
TERRITORY GOVERNMENTS**

MR DEPUTY-SPEAKER : Motion  
moved

"That a sum not exceeding Rs 8,11,87,000/ be granted to the President out of the Consolidated Fund of the State of Mysore, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of 'Loans and Advances by State/Union Territory Governments' "

**DEMAND No 5 -SALES TAX  
ADMINISTRATION**

MR DEPUTY-SPEAKER Motion  
moved

"That a Supplementary sum not exceeding Rs 100 - be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Sales Tax Administration' "

**DEMAND No 6—OTHER TAXES AND  
DUTIES**

MR DEPUTY-SPEAKER Motion  
moved

"That a Supplementary sum not exceeding Rs 2,16,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971 in respect of 'Other Taxes and 'Duties' "

**DEMAND No. 7—STAMPS**

MR DEPUTY-SPEAKER : Motion  
moved

"That a Supplementary sum not exceeding Rs 6,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of



[Mr. Deputy-Speaker]

payment during the year ending the 31st day of March, 1971, in respect of 'Stamps'."

**DEMAND NO 9 -LEGISLATURE AND ELECTIONS**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 54,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Legislature and Elections'."

**DEMAND NO. 13 -POLICE**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 200/- be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Police'."

**DEMAND NO 17 -EDUCATION**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 100/- be granted to the President out of the Consolidated Fund of State of the Mysore to defray the charges which will come in course of Payment during the year ending the 31st day of March, 1971, in respect of 'Education'."

**DEMAND NO. 18 -MEDICAL AND PUBLIC HEALTH**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 200/- be granted to the President out

of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Medical and Public Health'."

**DIMAND NO 20 -AGRICULTURE**

**MR DLPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs 700 - be granted to the President out of the Consolidated Fund of the State of Mysore, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Agriculture'."

**DEMAND NO. 24 -INDUSTRIES**

**MR DEPUTY-SPEAKER :** Motion moved

"That a Supplementary sum not exceeding Rs 60,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending on the 31st day of March, 1971, in respect of 'Industries'."

**DIMAND NO 27 -MISCELLANEOUS SOCIAL AND DEVELOPMENTAL ORGANISATIONS**

**MR DEPUTY-SPEAKER :** Motion moved

"That a Supplementary sum not exceeding Rs 22,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous Social and Developmental Organisation'."

**DEMAND NO. 29 -IRRIGATION (COMMERCIAL)**

**MR. DEPUTY-SPEAKER :** Motion moved :

"That a Supplementary sum not exceeding Rs. 3,37,06,100 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Irrigation (Commercial)'."

**DEMAND NO 30-A—ELECTRICITY  
SCHEMES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 74,59,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Electricity Schemes'."

**DEMAND NO 30-B—IRRIGATION  
—CAPITAL OUTLAY ON IRRIGATION**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 25,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Irrigation-Capital Outlay on Irrigation'."

**DEMAND NO. 31—PUBLIC WORKS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,83,79,400 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Public Works'."

**DEMAND NO 31-A—CAPITAL  
OUTLAY ON PUBLIC WORKS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 11,50,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Public Works'."

**DEMAND NO 33—FAMINE**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,12,57,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Famine'."

**DEMAND NO 34—PENSIONS AND  
OTHER RETIREMENT BENEFITS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,16,50,900 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Pensions and other retirement benefits'."

**DEMAND NO. 37—STATIONERY  
AND PRINTING**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,00,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray

[Mr. Deputy-Speaker]

the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Stationery and Printing'."

**DEMAND NO 39—MISCELLANEOUS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,38,84,371 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous'."

**DEMAND NO 40 COMMUTATION OF PENSION**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,28,300 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Commutation of Pension'."

**DEMAND NO 41—MISCELLANEOUS COMPENSATIONS AND ASSIGNMENTS**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs 15,30,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Miscellaneous Compensations and Assignments'."

**DEMAND NO. 44—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,30,68,800 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charge, which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Industrial and Economic Development'."

**DEMAND NO 45—CAPITAL OUTLAY ON IRRIGATION**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 11,98,90,500 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Irrigation'."

**DEMAND NO 46—CAPITAL OUTLAY ON IRRIGATION—NON-COMMERCIAL**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 47,19,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Irrigation—Non-Commercial'."

**DEMAND NO. 47—CAPITAL OUTLAY ON ELECTRICITY SCHEMES**

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,19,60,000 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of 'Capital Outlay on Electricity Schemes'."

**DEMAND NO. 48—CAPITAL OUTLAY  
ON PUBLIC WORKS**

**MR. DEPUTY-SPEAKER :** Motion moved :

“That a Supplementary sum not exceeding Rs. 500/- be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Capital Outlay on Public Works’.”

**DEMAND NO. 52—COMMUTED  
VALUE OF PENSIONS**

**MR. DEPUTY-SPEAKER :** Motion moved :

“That a Supplementary sum not exceeding Rs. 3,76,300 be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Commutated Value of Pensions’.”

**DEMAND NO. 53—CAPITAL OUTLAY  
ON SCHEMES OF GOVERNMENT  
TRADING**

**MR. DEPUTY-SPEAKER :** Motion moved :

“That a Supplementary sum not exceeding Rs. 200/- be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Capital Outlay on Schemes of Government Trading’.”

**DEMAND NO. 54—ADVANCES AND  
LOANS**

**MR. DEPUTY-SPEAKER :** Motion moved :

“That a Supplementary sum not exceeding Rs. 87,00,600 be granted to the President

out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971, in respect of ‘Advances and Loans’.”

16.13 hrs.

[**SHRI K. N. TIWARY** *in the Chair*]

**SHRI M. V. KRISHNAPPA** (Hoskote) : The Minister while introducing the budget said that it is a budget prepared by the Mysore Government which is no more in existence. It was a Government which could not stand on its legs ; it has fallen. It was prepared by a Government which has lost its majority there. I want to support this Budget since it has been brought by this Government here and I have just to vote for it, because, otherwise, the Government will stop functioning.

Before coming to the financial side of it, I honestly feel, the people have given a verdict that this Congress led by Shrimati Indira Gandhi is the real congress and they have set high hopes that this Government would be able to tackle the very important problems that are facing this country, namely, the problems of unemployment, poverty etc.

I feel, the Budgets hereafter should follow a new pattern. They should not be of usual conventional, traditional types. We should bring in a leap forward in our economy. I had the opportunity to go to China to study the leap-forward which they achieved in 1956. There were certain exaggerations, in their claim of jumping forward in their economy. Still there were earnest attempts made to depart from the traditional ways in various fields of economy and they had really made a sincere beginning.

So, I would make an appeal to the Minister. As we are thinking of re-casting the entire Fourth Plan, we should see that proper adjustments are made to see that we make a good beginning in many fields of our economy, to provide employment to the poor. Once we provide employment, poverty will naturally disappear.

In respect of providing employment in this country, even today, the rural sector is the one sector that has to provide employment to a greater population. In the rural

[Shri M. V. Krishnappa]

sector, as Stalin has said, electricity and steel constitute Russian socialism. But here in this country, electricity and irrigation would constitute Indira socialism in the rural areas. We must see that electricity is taken in a bigger way to the rural areas; especially in the State of Mysore.

Mysore was one of the earliest States in India which had taken a lead in producing electricity. As early as 1902, we had the Sivanasamudram hydro-electric project. But even after 24 years of Independence, we are still living on past glory only, whereas the neighbouring States like Madras and Maharashtra have made tremendous progress in electrifying their villages. We have ample power in Mysore. We are producing much more power than any other State, and we have surplus power. But we are not using it for the benefit of our rural population. A big attempt has to be made to see that every village in Mysore gets power as early as possible.

As the hon. Minister has pointed out already, power is needed in the rural areas not merely to light the houses but for irrigation purposes, for small-scale industries which alone can solve the problem of rural unemployment, and the various agricultural processing factories that are to be started in this country on a large scale. So, in Mysore, there is a great need to have a big plan for electrifying the rural areas.

Now, I come to the problems of the Bangalore area. I have the honour to represent in this House a portion of the Bangalore city and the belt area around the Bangalore city. Compared to other cities, this belt area round about Bangalore is like a hell. It has neither the advantages of the villages nor the benefits of the cities. Nearly three to four lakhs of people are living in this belt area. But they do not get amenities like water supply, drainage, electricity, power, etc. They happen to be the real sufferers. The city corporation does not spend a single pie for them. The Government of India industries which are situated round about Bangalore like the HAL, ITI, HMT, BEL etc. which employ more than three to four lakhs of people only pollute the sanitary conditions in that area but do not contribute

a single pie to the coffers of the local municipalities or the panchayats to attend to the needs of the people in the belt area. Out of Rs. 250 crores which the Mysore Government gets, nearly Rs. 80 crores are derived from the Bangalore city alone. I learn that more than Rs. 30 crores is paid by Bangalore in the form of sales tax and about Rs. 25 to 30 crores in the form of income-tax, and other taxes like betting tax, vehicles tax are also derived from the Bangalore city. Because of the industrial complex round about Bangalore, the sanitary conditions are deteriorating. But the State Government is not giving any grant to this belt area except that they are supplying some drinking water from the Cauvery water supply scheme, which has also not yet materialised. So, in order to meet the urgent needs of the people living around Bangalore, the Centre as well as the State Governments should come forward to make a bigger contribution every year to provide proper sanitation, proper water supply and for the eradication of the mosquito nuisance that exists in the belt area. I would appeal to the Central Government that this is the time for them to help the Government of Mysore and the city of Bangalore, because they are having their industries round about Bangalore.

This House has always felt that we should not have President's rule in any State and we should as early as possible have popular governments established in the States. I am sorry that in Mysore a situation has arisen where the Governor's rule has had to be imposed. Mysore is one of the States which had democratic institutions even as early as 85 year ago. Mysore has had its Assembly and Council since then, and the rulers there were ruling with the consent of the people. So, I would appeal to the Government and to the Prime Minister through the Finance Minister that they should establish as early as possible a popular government there. The ruling Congress is capable of forming a Ministry there and they have enough strength to form a Ministry. 90 per cent of the Mysore MPs have pleaded for the immediate establishment of a popular Government there. Out of 27 Members, excepting three or four who for honest reasons differ, the others want immediate formation of a popular government there and then going to the polls after some time. So, I would appeal to the Prime

Minister to see that a popular government is established immediately in Mysore

I would also urge that two commissions should be set up in Mysore. One commission should be set up to inquire into the irregularities in appointments and promotions in government service since the last thirteen or fourteen years. There had been so much of irregular promotions and appointments in Mysore Government, a lot of nepotism was rampant, caste-ism was prevalent almost everywhere, and people got disappointed so much, there was so much of heart burning in the services, that when these elections came, this was the time for them to show to the people how much discontent they had. If there was the Indna wave in other States, it was not a wave in Mysore but it was a cyclone. It was a cyclone which swept 27 members. Even if some of us had resisted, the cyclone would have brought us here. That was the strength of the cyclone, that was the extent of the discontent prevailing.

I feel a Commission should be constituted to go into irregularities in appointments, nepotism and promotions. There should be constituted another Commission to go into the Cauvery drinking water supply scheme for Bangalore city. The scheme was started 5-6 years ago. At that time, it was estimated to cost Rs 10.15 crores. Then it was revised to Rs 20 crores. Again it was revised to Rs 30 crores. Today it has risen upto Rs 50 crores. One of the senior engineer members of the Commission who resigned from that body has come out with a statement alleging frauds, that they have accepted a tender costing Rs 8 crores which would have cost only Rs 3.4 crores if the tender of an Indian firm was accepted, rejecting the tender of the French firm. I would request the Finance Minister to take immediate steps to constitute these two Commissions.

\*SHRI M K KRISHNAN (Ponnani)

Mr. Chairman, Sir, with your permission, I would like to speak in Malayalam which is my mother tongue.

Sir, before I start speaking about the Budget which is before the House I would like to say that as the Mysore Budget has been brought here for discussion, budgets of many other States have also been discussed in this House. Only an hour before the Orissa Budget was discussed and passed by this House. Two days earlier the Budget of Manipur was considered by this House. It is likely that we may have to consider the budgets of Bihar and U.P. also. I doubt very much whether in the next two days, before we adjourn, the Government will present those budgets also—Bihar and U.P.—to this House.

Why is this happening? It is because of the policy pursued by the ruling Party. What are they doing? They are not allowing elected popular Ministers to function in those States where the Ministries belong to any other party. Members elected to the Assemblies, if they belong to any opposition party, are encouraged to defect and come over to the ruling Party. The autonomy of the State is completely ignored. Also, the offices of the Governor have been used to further the interest of the ruling party. Corruption and utter opportunism have become a general feature in this country. If this policy is allowed to continue, where the ruling party topples popular Ministers in the States, we will have to go on discussing and passing budgets of different States here in this Parliament.

With a view to stopping this our party put forward a proposal before this Government. The suggestion was to make defections legally difficult. This can be done only if the defectors automatically lose their seats in the Assemblies of Parliament and have to face the electorate again. If such a fear is instilled in the minds of the Members they will not think of defecting and the ruling party will not be able to topple popular Ministers. I am sorry to mention that the ruling party did not agree to the proposal put forward by us.

What happened in Mysore? Compared to other States Mysore is placed in a peculiar position. Members and Ministers

\* The original speech was delivered in Malayalam

[Shri M. K. Krishnan]

who till yesterday stood by parties other than the ruling Congress and were vehemently opposing it both inside the Assembly and outside changed their loyalty overnight and crossed over to the ruling Congress. It is strange that the ruling Party is so anxious to welcome these erstwhile rivals into its bosom. Until yesterday they were reactionaries and they were blocking progress. But today suddenly they became progressives overnight. I am unable to understand this. When there are people in the ruling Party to welcome them such defections will continue.

It was in this way that the Mysore Government was thrown out and President's rule imposed there. For imposing President's rule the proclamation has to be adopted by both the Houses of Parliament within two months. This is the provision in the Constitution. If at the time of the proclamation the Lok Sabha is not in session and the Rajya Sabha adopts it, it will have to be passed in Lok Sabha within one month. When we discussed the Orissa Budget, it was pointed out here that the proclamation imposing President's rule was not passed by either Lok Sabha or Rajya Sabha. That means the Government at present in Orissa is not according to the constitutional provisions. Why should such a Government be there in Orissa and why should the ruling party agree to that?

In Mysore the State Government has been removed and the President's rule imposed. I am not entering into the details of the Budget. I only want to say on this occasion that if the policy of toppling popular Ministries in States and imposing President's rule is continued we will have to discuss here many more State Budgets and that will lead to authoritarianism.

With these remarks, Sir, I conclude.

**DR. V. K. R. VARADARAJA RAO** (Bellary): There are two or three points I want to make.

**SHRI M. V. KRISHNAPPA**: The time is very short. The previous speaker made some general observations on this Budget.

**SHRI C. CHITTIBABU** (Chingleput): The previous speaker said that somebody from Madras defected from one party to another party.

**SHRI M. K. KRISHNAN**: It is Mysore

**DR. V. K. R. VARADARAJA RAO**: I have carefully gone through the President's notification under which the hon. Minister has now introduced this Budget. From the Governor's letter it appears that he found that it was not possible to form a stable ministry; at the same time he has kept the legislature in suspension. The position is not clear to me. The Governor says 'it seems a controversy has arisen regarding the admission of the members of the legislature wishing to join the Congress Party and also regarding the question of the formation of an alternative ministry. I do not know how far the Governor, or for that matter the President should take notice officially of things that happen outside the legislature or parliament. In any case, I should like to point out that after the wonderful victory which my party had at the elections, cyclone as Mr. Krishnappa called it, in several States people who belonged to the ruling parties in those States started defecting from those parties and want to cross over. This has been happening in U.P., I think this is going to happen in Bihar. It has happened in Mysore. I believe that efforts are being made to form a ministry in U.P. with members who, before the elections, belonged to the opposition parties, who fought against us in the elections, who after the election and Indira cyclone have now joined the ruling party. I believe very shortly a ministry will be announced in U.P. A similar situation arises in Mysore also. I should like the Government to explain to this House whether there is any intention on the part of the Government to have a discriminatory treatment between the formation of popular Governments in one State and another. This is a question to which I should like to have a categorical answer.

I am not in favour of the formation of a ministry with defectors. I do not think that any person, who after the election crosses the floor of the House with the hope of becoming a Minister or a Deputy Minister or something else should be given that

reward. But there should be no bar on a person joining a party without any benefits on joining a party. The suggestion I want to make is this. The Mysore Governor should be requested to find out from Mr Siddaveerappa, the leader of the Congress ruling party whether he has a numerical majority without the defectors being rewarded with Ministership. In other words he may send for him and find out from him whether he is in a position to have a numerical majority, and whether he will confine his ministry making only to those persons who were in the Congress party before the election took place. If so I suggest that the Governor should go ahead and have the President's order revoked and enable the formation of a ministry. If that does not happen it would be futile waste of time to try to form a miscellaneous conglomeration of parties and call that a ministry. We have had enough experience of SVD Ministries in the country. In that case the President's rule should continue. I would suggest further that this particular clause keeping Assembly in suspension should be revoked and the Assembly should be dissolved, the elections should be held in 1972. I know some friends have made the suggestion that there should be an immediate election. As one who fought the elections recently I should point out that the electoral rolls are defective. In the house where I stayed my brother in law's name was not in the list, for thirty years he has been in Bellary. The names of his wife and daughter were in the electoral rolls. *(Interruptions)* I am giving you only one example, I can give you a number of other examples where the name of whole families were not found in the list. With full confidence in the strength and the ideology of my party I say that we should not go in for an immediate poll. The President's rule should be continued and there should be regular elections in 1972 unless Mr Siddaveerappa is able to form a Ministry from among those who were in the Congress (R) before the election with the support of those who have not joined his party without seeking office. That is my first and major political point.

I shall now come to some economic aspects of the Budget. The speech of the Finance Minister of Mysore says that

the report on Kudaramukh iron ore project has been sent to the Government. I should like the hon Minister to give us some idea as to how soon the Government expects to deal with that report. There is the Mangalore harbour project with which I had to do something before. Originally it was intended that it would receive ships upto 60 thousand tonnes draft. It was revised upwards to 100 thousand tonnes draft, with a view to cater to the export of Kudaramukh iron ore. From reliable, or unreliable sources I understand that an attempt is being made to stop the progress of the port and keep it at 60 thousand tonnes. It appears that they will think of some method by which ore will be transported to ships which will be anchored five or six miles away from the port. I should like to know the intention of the Government in regard to the further development of Mangalore harbour, and also what they propose to do in regard to Kudaramukh iron ore project.

We were all very happy in this House when our leader announced in the last Parliament the establishment of three steel plants. One was to be in Vizag, the other was to be in Salem and the third in Hospet. I find that the foundation-stone for the Salem project was laid first, I also find that the foundation-stone for the Vizag project has been laid second. But nothing has been done so far regarding the steel plant in Hospet which concerns me because the site chosen is Tornagallu, which is about 20 miles from Bellary city and about 20 miles from Hospet. *(Interruptions)* Mr Gupta can look after West Bengal, I am talking about my State and of something which is of importance to the nation as a whole. I should like to know from the Minister when they propose to lay the foundation stone for this project, because there is great deal of anxiety among people there and throughout the election campaign. I was bombarded with questions from my constituents when this foundation stone was going to be laid. They say: Is it because there is the DMK rule in Madras that the foundation stone had been laid at Salem? Is it because there is Congress Government in Andhra that the foundation stone at Vizag has been laid? Is it because there is the Congress (O) government in Mysore



[Dr. V. K. R. V. Rao]

that there is no foundation-stone in Hospet? I had to answer those questions, as I am the elected representative of my people. So, I want to ask the Government, and I want them to let us know when they propose to lay the foundation-stone for the steel plant in Hospet, and what action they propose to take to expediate the construction of that plant.

MR. CHAIRMAN : The time is very short.

DR. V. K. R. VARADARAJA RAO : I shall finish in another three or four minutes. I will not take more time Only one or two things more. I would like to draw your attention to the fact that in the speech made by the Finance Minister, Shri Ramakrishna Hegde--I think it was a caretaker government--not now under President's rule--he said he would abolish octroi. I am much interested in it because in another capacity I made a very strong plea before the country for the abolition of octroi. The Finance Minister said that he was abolishing octroi and then he had an alternative proposal to make up for the revenues. I would like to know from my hon. friend the Finance Minister here whether the octroi is going to stand abolished, and whether any alternative proposals are under consideration for augmenting the revenues which would be lost by the abolition of octroi which amounts to something like Rs. 6 crores.

I would now like to say one or two things about my own district. I shall then finish my speech. I would like the President's government, since we are now in power, to see that instructions are issued to the State Government and their officers that no harassment is given to the poor voters. I and my party have been returned to power by the votes of the poorest of the poor in the land ; at least that is so as far as my State is concerned and my district is concerned. They are all terrified and afraid of all sorts of oppression and all sorts of harassment. I would like to have a categorical assurance, now that my State is under President's rule. I had mentioned this to the Home Minister a few days ago, and he said, "Bring me specific cases because it is the State Government." Now it is under

President's rule. I would like to have a categorical assurance which will then give a sense of security and safety to the people of Mysore State who, by an overwhelming majority, have voted us to power here in this House. I would like to have a categorical assurance from the Minister that every attempt will be made by the Central Government to see that no harassment is made on the poor, innocent, helpless, backward sections of the community especially in rural areas and in urban slums who have voted for the Congress (R).

Now, I shall mention a few things more. There is the need for a Government College in Bellary. I would not expatiate on it. Then there is the need for dry-farming programmes in the western part of Bellary district. I would not expand on it. There is also the need for taking into account the desirability of a pelletisation plant for Bellary district, because the Donimalai iron ore project is going to be mechanically operated so that it will produce wastes and fines and they cannot be used unless there is a pelletisation plant, and I believe it is under the consideration of the Government. I would like to know from the Government whether any decision has been taken and when they propose to take action on this particular matter.

There are many other things which I would like to touch upon, but I shall not do so now. All that I would like to say is that on the whole I am satisfied with the budget that has been presented by the Mysore Government and I have gone through it. (*Interruption*) I am not concerned with political factions. I am concerned, as a developmental economist, with the economic aspects of the budget by pointing out that the budget presented by the Mysore Government is a good budget. and I would like to thank the Central Government on behalf of the people of Mysore for the special assistance that they have given to the Mysore State, the special accommodation that they have given both for non-Plan and Plan expenditure, and thereby enabling the State Government to fulfil their schemes on Plan development.

SHRI KALYANASUNDARAM (Tiruchirapalli) : Sir, although I come from Tamilnadu, and not strictly connected with

Mysore State, and so not competent to express strong views on what is happening in Mysore, there are some problems which are the common concern of both Tamilnadu and Mysore and I would like to bring them to the notice of this government. Up till now the Mysore administration was under the control of Congress (O) and that of Tamilnadu under DMK and there was some misunderstanding developing between these two States on the question of sharing the Cauveri waters. Tamilnadu is one of the States which has fully used the over-ground waters and Cauveri is the main source of irrigation for Tamilnadu. The people of Tamilnadu especially of the districts of Tanjore and Tiruchirappalli feel very anxious when they learn that some of the tributaries of Cauveri in Mysore area are sought to be diverted to Mysore in spite of the protests made by the Tamilnadu government. The Mysore Government did not pay heed to the advice of the Union Government either and I am told they are busy constructing, or starting work of construction, across these tributaries. Now that Mysore has come under President's Rule it gives an opportunity to the Union Government to initiate talks between Tamilnadu and Mysore to settle the dispute about the sharing of waters between these two States.

I do not want to press my claims in a partisan way. I am anxious that Mysore also must get its due share. I am not against it. When we are part of the same country should there be so much of quarrel between these two States? Can we not solve this dispute in an amicable way through direct negotiations? Even when the British were ruling us they were able to reach some settlement. That basis is still there. So, it should be easy for the two States to reach an agreement to the mutual advantage of both the States.

Cauveri is irrigating the plains of Tamilnadu. Without this water it is impossible for Tamilnadu to grow paddy and we will be forced to come to the Centre for rice. So, I would request the government to intervene in this matter and to see that the dispute is settled in an amicable way. Tamilnadu government is pressing for the reference

of the dispute to the tribunal. If that becomes inevitable, I would support the demand of the Tamilnadu government so that we can find a solution as early as possible because to allow this dispute to drift will further worsen the situation. Therefore, immediate action is called for to stop further construction of the proposed dams in Mysore area, as a first step for making amicable solution.

The hon Member who preceded me was jealous of the foundation stone laid for the steel plant.

DR V K R VARADARAJA RAO :  
Not jealous don't talk of jealousy, talk of support.

SHRI KAIYANASUNDARAM : Sufficient funds must be allocated for the speedy execution of the plant. I want not only the Salem plant but I would support the demand for a plant at Hospet also.

\*SHRI T V CHANDRASHILKHARAPPA (Shimoga) : Mr Chairman, Sir, the Budget for the State of Mysore for 1971-72 has been placed before us. While commanding the Budget I have to give a few suggestions for the consideration of the Government.

I would like to draw the attention of the Government to the utter neglect of the hilly regions in Shimoga district of Mysore State. During the last 15 years, many schemes have been drawn and the Malnad Board was set up for the development of these regions. But, unfortunately the Board is inactive and no tangible steps have so far been taken by the Board for developing these areas. This needs special attention.

The second important thing is the setting up of a medical college in Shimoga. I was all the while hopeful that the demand of the people of this area would be met and that adequate provision would be made in Budget for setting up a college. Unfortunately my hopes have been belied.

The construction work of Bhadra Project is not proceeding according to schedule. This Project is not given as much importance as the Tungabhadra project. As a result the farmers are not enjoying any benefit and vast culti-

\*The original speech was delivered in Kannada.

[Shri Kalyanasundaram]

vable areas remain un-irrigated. This should be given top priority so that farmers are able to reap full benefit from this project.

There has been a considerable depletion of forest wealth in the State and no proper afforestation schemes have been drawn up to augment the forest wealth. I urge the State Government through the centre to take timely action in the matter for conserving and increasing the natural resources of the State

In regard to industries, I have to state that during the late Sir Vishweshwarayya's time Mysore State had made good progress. Unfortunately during the last 15 years, due to some impediments the progress has slackened. This year's Budget does not include adequate provision for setting up more industries. We have a feeling that the centre is not giving adequate attention in this direction. This fear lurking in our mind should, therefore, be dispelled and the Centre should come forward with adequate assistance.

Lastly, we have seen that in spite of the President's rule in West Bengal, law and order situation there has not improved. But the recent elections in the State went off peacefully due to the inspiration and able guidance of Smt. Indira Gandhi and the Congress (R) party came out in a large majority. I am sure that under her able stewardship, the State of Mysore will also have a stable Government. This is all the more necessary as the State has to give top priority to land reform measures and development schemes. The continuation of President's rule is not therefore desirable and the popular Government should be set up expeditiously.

**श्री नरेन्द्र सिंह (गतना) :** सभापति महोदय, वैसे तो मैं मध्य प्रदेश का हूँ परन्तु मैसूर के बजट के ऊपर जो इस समय चर्चा चल रही है उसके बारे में मैं अपने कुछ विचार संक्षेप में सदन के सामने रखना चाहता हूँ।

मैसूर राज्य की जो प्रगति हुई है वह छिपी हुई नहीं है। शिक्षा, सिंचाई, बिजली

इत्यादि विभिन्न क्षेत्रों में मैसूर राज्य के अन्दर उन्नति हुई वह अन्य सभी राज्यों के लिए एक उदाहरण है।

लेकिन एक बात मैं यहाँ पर अवश्य कह देना चाहता हूँ कि इतनी उन्नति होने पर भी वहाँ पर जो धूपबत्ती के कारखाने हैं और जो मजदूर वहाँ पर काम करते हैं हावोंकि वह विधान सुचारु रूप में नहीं चल पा रहा है। उस ओर तवज्जह करना आवश्यक है और मैं आशा करता हूँ कि उस विधान के ऊपर केन्द्रीय सरकार अपना अमल दगमद करेगी।

जैसा कि मैं कह चुका हूँ कि मैसूर की प्रगति किस प्रकार हुई उसे हमें गामने रखते हुए यह देखना होगा कि एक देश के जितने प्रांत हैं उनमें भी इसी प्रकार की यदि उन्नति हम कर पाते हैं तो हमारा यह देश बहुत ऊँचे स्तर पर पहुँच सकेगा और उसकी तारीफ होगी। उदाहरण के लिए देखें कि मध्य प्रदेश बहुत बड़ा प्रदेश है, लेकिन वहाँ की उन्नति के ऊपर सरकार अच्छी तरह ध्यान नहीं दे पा रही है। इसका कारण क्या है? इसका कारण यही समझता हूँ कि जितनी विकास योजनाएँ बजट में आती हैं वह पूरी तौर से ली नहीं जाती, इसलिए कि विरोधी दलों का वहाँ कोई मान नहीं है। वह उनको सदन में रखते हुए भी वह पूरी नहीं होतीं। हमारे यहाँ मध्य प्रदेश में एक विध्य प्रदेश का भी भाग है जो खनिज पदार्थों से भरा हुआ है, मगर यातायात के लिए वहाँ पर रेलवे की बड़ी कमी है।

17 hrs.

**सभापति महोदय :** यह मैसूर का बजट है।

**श्री नरेन्द्र सिंह :** मुझे इस बात का पता है, लेकिन मैं उदाहरण के लिए कह रहा हूँ। मुझे मालूम है कि मध्य प्रदेश की बात इस बजट के समय नहीं आना चाहिए, लेकिन केवल उदाहरण के तौर पर रखना चाहता हूँ। यदि

यह अभी रख दूंगा तो फिर इसको दोहराने की आवश्यकता नहीं पड़ेगी। विध्य प्रदेश के लिए यातायात के सम्बन्ध में यह छोटा सा काम है जिसकी बहुत अधिक आवश्यकता है। यदि मिर्जापुर से लेकर हरसलपुर तक अगर एक रेलवे लाइन निकाल दी जाए तो वह यातायात का एक बहुत अच्छा साधन हो जाएगा। इसी प्रकार से हमारे यहां नदियां हैं, उनको बांधने का...

**सभापति महोदय :** जब जनरल बजट यहां का आएगा तब आप अपने भाषण में उसे कहें।

**श्री नरेन्द्र सिंह :** अच्छी बात है, नहीं कहूंगा।

मैं केवल यही कहूंगा कि विकास के नाते, रीरिगेशन के नाते और रेलवे के नाते मध्य प्रदेश की जितनी तरक्की हुई है उसको देखकर हमें एक प्रकार से खुशी हो रही है। यह एक ऐसा उदाहरण है जिसका अनुकरण करके हमें दूसरे प्रदेशों में भी तरक्की करने की कोशिश करनी चाहिए।

**SHRI B. V. NAIK (Kanara) :** In the course of today's debate, we saw that there were a couple of points that were thrown out. They concern me all the more because I am a new Member in this Parliament. All of you are aware I was sworn in only 3 days back.

The first issue is something to which I will make a passing reference. There has been considerable amount of controversy about it in the morning. It keeps on raising its head from time to time, for the purpose of asserting itself; the assertion is totally wrong and I will now state what it is. This is a budget that has been prepared by the Government of Mysore that was in power, prior to the elections. Let us remember, the elections have been held right under the nose of the Government which was totally and completely opposed to the ruling Congress, which was contesting at that time, and fighting with its back to the wall.

Under these circumstances, when we have been told that the Members who have been sitting here in this Parliament today have got questionable antecedents, I don't want to dwell at length. I know, I will be stopped immediately. Today in the morning I saw some of my colleagues have been stopped. But I think, the Speaker, the Deputy Speaker, every Member of this Parliament, cannot allow this question to be answered by a Member of the Cabinet or a Minister. We should go to the genesis of each one of us, whether he belongs to the opposition party or the ruling party.

I only wish my colleague Mr. Krishnan was not stopped so abruptly in the morning; I don't think it is correct to question our very existence in this august House. It is an insult not only to the Indian people but to this House. Whether it is the ruling party or the opposition party, every one who is sitting here, has *raison de'tre* seats in this House. I don't want to go further into this question.

I would like to dwell upon the measures in this Budget. Ask our fellow Members from Mysore. Mr. M. V. Krishnappa told that he supports it. Everyone of us know the hardship of getting popularly elected and the responsibility involved. (*Interruption*). I am speaking for the first time after 23 years. We have waited far too long. Let me dwell upon it at a later stage. (*Interruption*)

Sir, I would suggest that the popular Government to run the State of Mysore bears the full sympathy of all of us duly elected. I would take a moral responsibility. We have to go stage by stage. Somebody said, Mysore has creditable record of performance. But with what are we comparing? We can't compare it with other States with ideal conditions for running on good lines.

The only thing is that if the ideals of the people who run the State are much better, I think it will be run on a still better basis. But this much is true that the weaker sections in the State of Mysore, the economically handicapped and the socially handicapped did not have, and let me repeat, did not

[Shri B. V. Naik]

have, a fair deal at the hands of the Government of Mysore.

As far as the Mysore bloc is concerned, there is virtually no opposition, and, therefore, I would say this in regard to the Governor's rule. After all, politics is the art of the possible and it is not the art of the desirable. It is true that we want to have representative governments everywhere, every time and every day. But then when these representative governments had lost their representative character, what was to be done? If there was such a benign and good government ruling in Mysore, what is the reason why the people had voted the whole of the ruling Congress so totally back to power at the Centre?

MR. CHAIRMAN : Now, the hon. Minister.

SHRI B. SHANKARANAND (Chikodi) : May I have just one or two minutes?...

MR. CHAIRMAN : I am sorry Now, there is no time left.

SHRI M. V. KRISHNAPPA : The Mysore budget is bigger than that of Orissa. Orissa was given 1½ hours, Why should Mysore be given less time?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Shri Shankaranand had given his viewpoint to me when he was sitting with me here a little while ago, and, therefore, I shall take that into account.

I would like to answer a few major questions only that have been raised in this debate. For, it is only a vote on account which is being taken for the next four months, and it is not the regular budget of the State Government that is being passed by the Lok Sabha. We are only having a vote on account for the next four months, and we hope that in the meantime, there would be a popular government in Mysore which will bring forward a proper budget and have it passed by the elected representatives in the Mysore Legislative Assembly.

Dr. V. K. R. V. Rao had raised certain important points regarding certain political matters and some matters regarding his own constituency. First of all, he mentioned about the need for the formation of a popular government in Mysore. He has been a member of the Central Cabinet and he is a senior and experienced politician. He knows that the Central Government's decision rests mostly on the report of the Governor, which we receive from him. If from a particular State, a report is received from the Governor that popular government can be formed and it will be stable, then the Central Cabinet sits down and takes a decision based on the report of the Governor.

The report of the Governor is the basis on which the Union Government takes a decision. So it is not proper to say that there could be any discrimination as between U.P., Mysore, Orissa or West Bengal. I would assure the House that as far as the Central Government are concerned, we will take due note of whatever the Governor has to say in his report. If the Governor of Mysore says that a popular government can be formed in the State, we will take a decision to instal one in the State. Dr. Rao would know that the Central Government have always been anxious not to carry on President's rule even for a day more than necessary. There is no question of continuing President's rule for a day longer than necessary.

Then he mentioned about the steel plant. He will have noticed in the budget papers that a provision has been made in the budget. I can assure him that there will be no delay in proceeding with it, even though the foundation stone might not have been laid. The construction of the three steel plants will be proceeded with according to the local needs by the management and implementation will be taken up.

As regards dry farming, a project has been taken up in Hadadali taluk in Bellary District, with the assistance of the Ministry of Food and Agriculture.

DR. V. K. R. VARADARAJA RAO : Only one alk.

SHRI VIDYA CHARAN SHUKLA : The Ministry of Food and Agriculture are

taking up selected districts from each state for this project, depending upon the recommendations of the local governments, these districts are selected carefully in consultation with the Planning Commission and other bodies. The Finance Ministry also comes into the picture. I am glad to say that his district has been included in this project.

Shri Kalyanasundaram mentioned about the Cauvery waters dispute. The position of the Central Government is that such matters should be settled by the concerned States by bilateral negotiations in which we would assist them as far as possible so as to enable them to come to a speedy settlement of such questions which are of great importance.

Another question raised concerned opening more medical colleges. We know that the State of Mysore has already 8 medical colleges. The problem of unemployment among the medical graduates is also raising its head in Mysore. I do not know whether it would be useful to divert the limited funds available for developmental purposes to opening medical colleges, especially when there are more useful projects to be taken up. It would naturally depend on consultations between the State and Central Governments, as to how these resources can be best utilised.

Another hon member complained of slow industrialisation in the State. I do not think such a complaint is tenable. It cannot be forgotten that there are a number of central undertakings like HAI, HMT, ITI and BEL and several others established in the State after independence.

During 1970, 30 new industrial licences were issued for the State. The provision for industries has been increased from Rs 180 lakhs in 1970-71 to Rs 350 lakhs in 1971-72, out of which Rs 50 lakhs are for industrial estates. So as far as industrial growth goes, there is no slackening.

Shri Krishnappa mentioned about electrification. He was a Minister in Mysore for some time and made valuable contributions to the development in the State. He knows that almost 80 per cent of the

population has been covered by electrification in Mysore. There are many more villages which will be covered, 30,000 pumps are going to be energised during the current financial year. A water supply scheme for Bangalore city has been drawn up costing Rs 30-32 crores. An outlay of Rs 7 crores has already been made and I think Rs 1 crore has already been sent on this scheme. Shri Krishnappa made a demand.

SHRI M V KRISHNAPPA I wanted a Commission of inquiry to go into the fraud of Rs 4 crores committed in that.

SHRI VIDYA CHARAN SHUKLA Such things should wait for the installation of a popular Government in the State when they can look into it.

Dr Rao mentioned about octroi. I looked into the speech of the State Finance Minister when he made this announcement. He said therein:

'I am happy to announce that we have decided to abolish octroi. It will, however, be necessary to protect the revenue realised from it now by the local bodies. I shall, therefore, bring proposals before the House for an alternative measure to be introduced simultaneously with its abolition.'

This is the decision that the State Government has taken. As is well known, during President's rule which is a temporary phase in any state's administration, we do not normally take decisions which concern matters of policy. As a matter of fact, a decision has been taken by the Government of Mysore and we have nothing against that decision. We only want that the popular Government in Mysore, when formed, should work out the details of the decision and implement it in a proper manner.

Another specific assurance that Dr Rao wanted was regarding the harassment of voters, particularly the weaker sections of voters in his constituency. I think it is the sacred and bounden duty of every civilised Government to see that when the citizens of the country exercise their franchise in the light of their decision and discretion, there should be no harassment of any kind, and I can assure him that as long as the Central

[Shri Vidya Charan Shukla]

Government is in charge of the administration of the State of Mysore, we shall not allow any harassment to take place, and I am sure that even after the popular Government is formed in Mysore, there will also not be any kind of harassment of any section of the population

I think I have covered most of the important points that were raised by hon. Members and I request the House to vote the demands and vote on account for the State of Mysore.

MR. CHAIRMAN : The question is :

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Mysore, *on account*, for or towards defraying the charges during the year ending on the 31st day of March, 1972, in respect of the heads of demands entered in the second column thereof against demands Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A, and 51 to 54."

*The motion was adopted.*

MR. CHAIRMAN : The question is :

"That the respective Supplementary sums not exceeding the amount shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Mysore to defray the charges which will come in course of payment during the year ending the 31st day of March, 1971 in respect of the following demands entered in the second column thereof :

Demands Nos. 5 to 7, 9, 13, 17, 18, 20, 24, 27, 29, 30-A, 30-B, 31, 31-A, 33, 34, 37, 39, 40, 41, 44 to 48 and 52 to 54."

*The motion was adopted*

MYSORE APPROPRIATION (VOTE  
ON ACCOUNT) BILL\*, 1971

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI VIDYA

CHARAN SHUKLA) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72."

*The motion was adopted*

SHRI VIDYA CHARAN SHUKLA :  
I introduce the Bill

I beg to move †

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for the services of a part of the financial year 1971-72, be taken into consideration"

MR CHAIRMAN : The question is :

"That the Bill to provide for withdrawal of certain sums from and out of the Consolidated Fund of the State of Mysore for that services of a part of the financial year 1971-72, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN : I shall now take up the clauses.

The question is :

"That clauses 2, 3, the Schedule, clause 1 the Enacting Formula and the Title stand part of the Bill."

*The motion was adopted.*

\*Published in Gazette of India, Extraordinary Part II, section 2, Dated 29-3-71.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President